

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.17/RP/2026

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1, Section 151 and 152 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Order dated 28.02.2026 passed in Petition No. 126/MP/2017.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Power System Operation Corporation Limited and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, Haryana Discoms
Ms. Kaavya Madaan, Advocate, Haryana Discoms
Shri Gajendra Sinh Vasava, NLDC
Shri Ashok Rajan, NLDC

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed seeking review of the Commission's order dated 28.2.2026 passed in Petition No. 126/MP/2017 on a limited ground that the impugned order considers the total principal amount as Rs. 711.44 crore in terms of their affidavit dated 16.10.2025 instead of Rs. 717.65 crore as placed on record by the reply submissions dated 24.2.2026.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

(a) Issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within a week thereafter.

3. The Review Petition will be listed for hearing on **6.8.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

